

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5984
ANSWERED ON:14.05.2012
DRAWBACK WITH FORGED DOCUMENTS
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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has issued any notice to the exporting companies who have applied for duty drawback during the last two years;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has taken any action against the companies who have claimed drawback on the basis of forged documents;
- (d) if so, the details thereof alongwith the number of such companies which have submitted forged documents for claiming duty drawback; and
- (e) the outcome of such actions?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a)& (b) : Yes, Madam. Directorate General of Foreign Trade has issued notices based on following considerations :
- i. Reports received from the Audit and other Government Departments. ii. Decisions of Policy Interpretation Committee.
- (c): No case of claiming drawback on the basis of forged documents has come to notice.
- (d): Does not arise.
- (e): Does not arise.